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असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 9th December, 2019/Agrahayana 18, 1941 (Saka)

The following Act of Parliament received the assent of the President on the 9th December, 2019, and is hereby published for general information:—

THE SPECIAL PROTECTION GROUP (AMENDMENT) ACT, 2019

No. 43 OF 2019

[9th December, 2019.]

An Act further to amend the Special Protection Group Act, 1988.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Special Protection Group (Amendment) Act, 2019.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment
of section 4.

2. In section 4 of the Special Protection Group Act, 1988,—

34 of 1988.

(i) for sub-section (I), the following sub-section shall be substituted, namely:—

"(I) There shall be an armed force of the Union called the Special Protection Group for providing proximate security to,—

(a) the Prime Minister and members of his immediate family residing with him at his official residence; and

(b) any former Prime Minister and such members of his immediate family as are residing with him at the residence allotted to him, for a period of five years from the date he ceases to hold the office of Prime Minister.";

(ii) in sub-section (IA), for clause (b), the following clause shall be substituted, namely:—

"(b) where the proximate security is withdrawn from a former Prime Minister, such proximate security shall also stand withdrawn from members of immediate family of such former Prime Minister.".

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.